Brand Promotion Fund created by Tea Board

3038. SHRI BIJOY KRISHNA HAN-DIQUE: Will the Minister of COM-MERCE be pleased to state:

- (a) whether Government are aware of a scheme formulated by the Tea Board for creation of a Board Promotion Fund;
- (b) what is the purpose of formulating such a scheme and the amount of fund invested into it: and
- (c) what is the source of money the Tea Board has expected for the creation of such a fund and the amount required for this purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c) A Brand Promotion Fund Scheme has been formulated by the Tea Board. The purpose of this scheme is to provide adequate finance in foreign exchange to exporters of packet tea for undertaking effective and long term Brand Promotion in Overseas markets. The Scheme envisages that Government would provide an interest free loan of Rs. 5 crores at the rate of Rs. 1 crore per annum to provide the corpus for a revolving fund.

International Market for Herbal Tea

3039. SHRI BIJOY KRISHNA HAN-Minister of COM-DIQUE: Will the MERCE be pleased to state:

- (a) whether Government are aware of the growing international market herbal tea:
- (b) whether herbal tea is considered as tea and included in the purview of tea in respect of all existing Government policies, decision actions in respect of tea; and
- (c) _____ to template to take effective measures to maintain viability of Indian tea in the international market in view of the growing popularity of the herbal tea in foreign countries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c) Herbal teas are products derived from the leaves, flowers and seeds of various plants which are not related to the tea plant Camellia Sinensis(L)O Kuntze. such herbal teas do not come under the definition of tea as incorporated in the Tea Act. While precise information no: available on the International market for herbal tea, it's market share in comparison to the size of the regular trade appears to be insignificant.

Report of Chief Technical Examiner on the defective construction of Hotels in Delhi

3040. SHRI YOGENDRA SHARMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether the India Tourism Development Corporation has since received the report of the Chief Technical Examiner of the Central Vigilance Commission regarding the defective construction of Hotel Samrat, Kanishka and Ashok Yatri Niwas:
- (b) if so, what are the details of the findings of the Chief Technical Examiner together with the estimated amount required for removing the defects;
- (c) the original estimates of these projects expenditure incurred on extra items originally not envisaged in these projects and the final cost of these projects; and
- (d) what action has been taken against the persons responsible for defective construction of these projects on the basis of the findings?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) to (d) ITDC has received reports from the Central Vigilance Commission regarding desertion as the workmanship, etc. of c works at the two hotels Samrat and unt required for remove cing worked out by a High Powered Committee constituted by ITDC. The original estimates together with final cost to be

incurred in respect of both these projects are as under:

(Rupees in lakhs)

	(Rupees in takits)	
y the lates of	Original estimates	Anticipated expenditure
Samrat	1200.00	1900.00
Kanishk	500.00	993.00

Suitable action will be taken by the Corporation in consultation the Central Vigilance Commission.

Government Accommodation occupied by Retired Central Excise Collectorate Officials

3041. SHRI M. BASAVARAJU: the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that a large number of retired Government employees of the Central Excise, Chandigarh Collectorate, particularly in the Central Excise Division, Amritsar, have been occupyaccommodation even ing Government after their retirement long ago;
- (b) if so, the number of those retired employees who are in possession of Government accommodotion for the last 2-3 years;
- (c) whether it is a fact that quite a good number of employees working in the said Division are being deprived of Government accommodation causing lot of hardships to them as a result thereof; and
- (d) if so, the action proposed to be taken under the Eviction of Unauthorised Occupants Act, 1971 and the time by which the unauthorised occupants will be evicted?

INISTER OF STATE IN THE FINANCE M. RY OF PATTABHI RAMA RAO): (a) to (d) Three retired officials of the Chandigarh Customs & Central Excise Collectorate are in occupation of three quarters after retirement, out of 81 quarters for officials that Collectorate. One of these officials retired on 31st December, 1982 and the other two on 30th September, 1983. These cases are under examination for appropriate action under the Departmental Rules aplicable to allotment of accommodation to officials under the Department of Revenue.

Demand of Gazetted Income-tax Officers

3042. SHRIMATI USHA MALHO-TRA: Will the Minister of FINANCE be pleased to state:

- of (a) what are the demands gazetted Income-tax Officers for which they are observing relay-fast and are organising public demonstrations;
- (b) whether Government have received any memorandum from their Association in this regard; and
- (c) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE (SHRI FINANCE OF MINISTRY PATTABHI RAMA RAO): (a) Managing Committee Meeting of the All India Federation of Income-tax Gazetted Services Associations held on 7.10.83 at Ahmedabad had passed resolutions making following demands;

(i) The question of grant of weightage to Group 'B' officers on promotion to Group 'A' should not be referred to the 4th Pay Commission;

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th:

2:

c:

(iii) the matter regarding 142 remaining promotions from Group 'B' to Group 'A' should be sorted out.